

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO.1148/2016  
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE COMPANY :           Axix Bank Ltd.  
  V/S  
  Urastun Metal

SECTION OF THE COMPANIES ACT: 433(1)(e),434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	SUGAM SETHI	ADVOCATE	PETITIONER	

**ORDER**

This is an application with a prayer to substitute the name 'Edelweiss Asset Reconstruction Company Ltd.' in place of Axis Bank Ltd. on account of assignment of asset to it in pursuance of assignment agreement dated 30.09.2016. A copy of the assignment agreement of the aforesaid date has been placed on record (Annexure-2).

Keeping in view the aforesaid facts, we accept the prayer made by the applicant and allowed substitution of the petitioner in C.P. No. 1148/2016 i.e. Axis Bank Ltd. with the applicant-Edelweiss Asset Reconstruction Company Ltd. as per the address given in the application. It shall however be subject to all just exceptions. The amended be filed within a week, if not already filed.

Learned counsel for the substituted applicant requests for a week's time to file appropriate application keeping in view the rules known as Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016

The application disposed of.

List on 16.05.2017

Sd/-

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/- (a)

(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

25.4.2017  
Vineet